

squatter settlements. These slums and squatter settlements consist of houses with mud walls and thatched roofs. Gales blew off the thatched roofs and the incessant rains caused the collapse of the mud walls. These rendered the inmates homeless. I visited some of these areas braving heavy rains. It was a heart-rending sight to see the slum dwellers and their children exposing their bodies to violent gales and lashing rains. Those who were close to temples and Government buildings took shelter there. But such buildings were not many. Those who were far from these buildings had to sit or sleep with the rain with drenched clothes. This has occasioned deep anguish.

Poverty and destitution are there in abundance in India and more so in Bangalore. The torrential rains aggravated poverty and destitution. Many innocent lives were lost not only because of cold wind and weather but also because of the collapse of several buildings. Many took ill and are undergoing treatment. Even the medical aid given to them is scanty and ineffectual. In fact it is a sight for saturns and saddists to see and enjoy with gusto.

Owing to paucity of financial resources the Government of Karnataka could not provide adequate relief. For Bangalore alone Government needs Rs. 20 crores for relief and rehabilitation of the victims. Apart from this, the Government needs about Rs. 60 crores for relief in other areas of the State. Unless a major part of this amount is given to the Government of Karnataka the victims of cyclonic fury have to remain destitute and the economy of the State will have to remain crippled. Delhi makes promises to Karnataka. But Karnataka cannot live on promises. I appeal to the Union Government to make a substantial grant to the Government of Karnataka to enable it to rehabilitate the victims of cyclonic fury and restore the economy of Karnataka to normal health.

SHRIMATI BASAVA RAJESWARI (Bellary): I have given a similar notice. A lot of damage has been caused particularly in the districts of Kolar, Tumkur and Bangalore. Many lives have been lost and houses have been damaged and the entire crop has been damaged. Especially the paddy crop at the time of harvest is damaged. Yesterday only I have heard that a token amount of compensation is sanctioned to Pondicherry, Andhra Pradesh and Tamilnadu and Karnataka has not been considered at the time of sanctioning of some token grant. In the mean time, on the instructions of the Prime Minister, the Railway Minister Shri Jaffer Sharief visited the entire area. I hope that he has already submitted the report about the damage caused to these three districts in these natural calamities. I would request the Central Government to send an expert committee immediately to find out the actual amount of damage caused. In the mean time a token grant of compensation may be sanctioned for the people who are very much affected by the flood and natural calamities.

SHRI K.P. REDDAIAH YADAV (Machilipatnam) : I would like to request the hon. Prime Minister and the Central Government to treat these flood damages in the areas of Andhra Pradesh, Tamilnadu and Karnataka as a natural calamity.

Under this, they have been assisting Rajasthan and Bihar, and the Government of India has taken full responsibility without asking the States to give any assistance. In the same manner, these three States should be taken for reconstruction of the communication network and also for damage to standing crops, etc.

Now I will put before your kind honour that due to unprecedented and torrential rains and floods in the districts of Andhra Pradesh, Tamil Nadu and Karnataka, thousands of people were ruined. Cattle, sheep,

etc., were completely washed away by the floods. Lakhs of acres of standing crops—each acre costing Rs. 8,000 were completely damaged or ruined. Roads, telecommunication network, electricity and water supply were completely ruined in Nellore, Tirupati, Chittoor, Krishna, Guntur and Prakasam districts of Andhra Pradesh. The so-called Government of India have not rushed any aid so far either to Tamil Nadu or Andhra Pradesh. Even big cities like Tirupati were marooned. The people could not come out from the marooned places.

I, therefore, urge upon the Government of India to tackle this thing on a war footing and rush medicines and all the required aid to the Governments of Andhra Pradesh, Tamil Nadu and Karnataka. This should be treated on a natural calamity basis. The South Indian States are being given a step-motherly treatment. (*Interruptions*) Even though the Prime Minister is coming from the South India, he has not thought about this flood situation which has seriously and completely affected the coastal belt of Andhra Pradesh, Tamil Nadu and Karnataka. We are going to take it up very seriously.

KUMARI FRIDA TOPNO (Sundergarh)
: Sir, I was arrested....

MR. SPEAKER : Madam, I have received your notice of privilege motion. I have to find out the facts. I am looking into it. You had a discussion with the Secretary-General also. Please do not raise it now. After we got the facts, we will deal with it.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Speaker, Sir, I have written a letter to you and with that letter I have sent an investigation report along with the facts and figures.

[*English*]

MR. SPEAKER : You don't have to mention about the letters written to me. Please follow the rules.

[*Translation*]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, I am talking about the report. The report which I have received, states that it was propagated in recent bye-election that the Prime Minister has won the elections with record votes. But the other side of this report points out about the rigging of poll. A Congress leader who is an M.L.A. there stated:

[*English*]

"It was heavy polling and peaceful rigging."

[*Translation*]

According to this report, from the very beginning of the electoral process, no candidate was allowed to file his nomination and some people were seen standing outside. The....(*Interruptions*)

MR. SPEAKER: Mr. Khurana, you have been discussing it regularly. It is not proper. In this way, objections can be raised against you too. (*Interruptions*)

SHRI MADAN LAL KHURANA: This issue is related to the constituency of the Prime Minister of the country. It is a very important issue. It is a blot on the face of the democracy of the country because heavy rigging has taken place in the constituency of the Prime Minister. It is up to the Prime Minister as to how to remove this black spot. My submission is that this issue should be investigated.

(*Interruptions*)